

[Shri Sriballav Panigrahi]

Again, about the percentage of price hike, I am coming to that. This Railway Budget will result in the rise in prices of coal by Rs. 45 per tonne. One will have to pay eight paise more for one litre of HSD and nine paise per litre for petrol before the proposed hike of petroleum products takes place.

MR. DEPUTY-SPEAKER: Panigrahiji, you can continue next time.

[Translation]

Panigrahi ji, now it is time for Private Members Bill. You can continue your speech after that.

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, I would like to say one line on the matter on which hon. Members have expressed their concern. The newspapers have carried a news item regarding dacoity committed in Rajdhani Express train. I would like to tell that the news is baseless and not correct at all.

SHRI V. DHANANJAYA KUMAR (MANGALORE): But it has been telecast on Doordarshan... (Interruptions)

SHRI RAM VILAS PASWAN: Doordarshan has telecast incorrect news... (Interruptions) 33 people had died in Kokrajhar but Doordarshan telecast the news that 300 persons died there. ... (Interruptions) I do not know how it happened. ... (Interruptions)

SHRI RAM KRIPAL YADAV: Why do you shout on a baseless thing. ... (Interruptions)

[English]

MR. DEPUTY SPEAKER: Please maintain the dignity of the House.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

[English]

Sixth Report

MR. DEPUTY-SPEAKER: The House shall now take up Private Members' Business.

PROF. PREM SINGH CHANDUMAJRA (PATIALA): Sir, I beg to move:

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4 March, 1997."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixth Report of

the Committee on Private Members' Bills and Resolutions presented to the House on the 4 March, 1997."

The motion was adopted.

15.31 hrs.

PRIVATE MEMBERS BILLS

(I) *Protection of Property Rights of Women and Girls Bill.**

[Translation]

KUMARI UMA BHARATI (KHAJURAHO): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to protect the Property rights of women and girls and for matters connected therewith.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to protect the property rights of women and for matters connected therewith.

The Motion was adopted

[Translation]

KUMARI UMA BHARATI: I introduce the Bill.

Mr. Deputy Speaker, Sir, along with it I request the House to pass the Bill without any debate on it.

MR. DEPUTY SPEAKER: It will be seen at the proper stage.

KUMARI UMA BHARATI: Sir, it is more essential to accord Property Rights to Women than the Right to Reservation. I am sorry to have interrupted to say this.

(II) *Maharishi Valmiki National University Bill**

15.32 hrs.

[Translation]

SHRI MANGAL RAM PREMI: I beg to move for leave to introduce a Bill to establish and incorporate a University at the national level for the promotion of creativity and for matters connected therewith or incidental thereto.

[English]

MR. DEPUTY-SPEAKER: The question is:

"The leave be granted to introduce a Bill to establish and incorporate a University at the national level for the promotion of creativity and for matters connected therewith

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.

or incidental thereto.

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.33 hrs.

(III) The National Commission for Safai Karamcharis (Amendment) Bill*

(Amendment of Section 1, etc.)

[*Translation*]

SHRI MANGAL RAM PREMI: I beg to move for leave to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993.

[*English*]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993."

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: Mr. Deputy Speaker, Sir, I introduce the Bill.

15.34 hrs.

(IV) Safai Karamcharis Small Scale Industries Development Corporation Bill*

[*Translation*]

SHRI MANGAL RAM PREMI: I beg to move for leave to introduce a Bill to establish and incorporate a Safai Karamcharis Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters connected therewith or incidental thereto.

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a Safai Karamcharis Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters connected therewith or incidental thereto."

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The motion was adopted

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.35 hrs.

(V) Safai Karamcharis Insurance Scheme Bill*

[*Translation*]

SHRI MANGAL RAM PREMI (BIJNOR): I beg to move for leave to introduce a Bill to provide for comprehensive and compulsory insurance of Safai Karamcharis against any mishap connected with their work to give them economic protection, safeguard their interests and for matters connected therewith.

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for comprehensive and compulsory insurance of Safai Karamcharis against any mishap connected with their work to give them economic protection, safeguard their interests and for matters connected therewith."

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.36 hrs.

(VI) Reservation (Services and Higher Education) Bill*

[*English*]

SHRI G.M. BANATWALLA (PONNANI): I beg to move for leave to introduce a Bill to provide for adequate reservation in posts and services under the Central Government and its public sector undertakings and in higher educational institutions for the Scheduled Castes, the Scheduled Tribes, other backward classes and backward minorities and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for adequate reservation in posts and services under the Central Government and its public sector undertakings and in higher educational institutions for the Scheduled Castes, the Scheduled Tribes, other backward classes and backward minorities and for matters connected therewith."

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